

Sl. No.	Name of the State/UT	Estimated Numbers
24.	Uttar Pradesh	26,000
25.	West Bengal	57,00,000
26.	A & N Islands	3,000
27.	Chandigarh	—
28.	Dadra & Nagar Haveli	—
29.	Daman & Diu	—
30.	Delhi	3,75,000
31.	Lakshadweep	—
32.	Pondicherry	—
TOTAL:		1,20,53,950

### **Meeting of National Women Organisations with Home Minister**

333. SHRIMATI VANGA GEETHA:

SHRI K. RAMA MOHANA RAO:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a delegation of National Women's Organisations met him recently;

(b) if so, their contentions; and

(c) the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO GAVIT): (a) Yes, Sir.

(b) In a memorandum presented by the delegation of National Women's Organisations to the Home Minister, this Ministry has been requested to take a wide range of steps for controlling and preventing crimes against women such as setting up of special courts for speedy trial of those accused of serious crimes against women, restructuring the existing Crimes Against Women Cells, special training programmes for the police personnel, monitoring of cases from the trial stage to judgment, etc.

(c) 'Police' & 'Public Order' are state subjects under the Seventh Schedule to the Constitution of India and as such, registration, investigation, detection and prevention of crime is primarily the responsibility of the State Governments. However, the Government of India has been issuing advisories to the State Governments from time to time to make concerted efforts to improve the administration of Criminal Justice System, including control and prevention of Crimes against women